

**IN THE HIGH COURT OF JUDICATURE AT PATNA**

**Civil Writ Jurisdiction Case No.5627 of 2020**

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Veera Yadav

... .. Petitioner/s

Versus

The Chief Secretary, Government of Bihar & Ors.

... .. Respondent/s

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**Appearance :**

For the Petitioner/s : Mr. Akash Keshav Shaswat, Advocate

Mr. Deepak Kumar Singh, Advocate

For the Respondent/s : Dr. K.N. Singh, ASG

Mr. Ratnesh Kumar, CGC

Mr. Ajay (G.A. 5)

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**CORAM: HONOURABLE THE CHIEF JUSTICE**

**and**

**HONOURABLE MR. JUSTICE S. KUMAR**

**ORAL ORDER**

**(Per: HONOURABLE THE CHIEF JUSTICE)**

9 27-08-2020

Let the Principal Secretary, Social Welfare Department, Government of Bihar as well as Principal Secretary, Social Welfare Department, Government of India file an affidavit indicating the steps taken for full compliance of the provisions of the Transgender Persons (Protection of Rights) Act, 2019 and the Rules framed thereunder, as also the directions issued by the Hon'ble Apex Court in the case of **National Legal Services Authority v. Union of India, (2014) 5**



**SCC 438, more specifically Paragraph 135 thereof.**

Needful be done within ten days.

List on 9<sup>th</sup> of September, 2020.

**(Sanjay Karol, CJ)**

**( S. Kumar, J)**

P.K.P./-

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